

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH:  
NEW DELHI**

OA No. 2710/2015  
MA No. 1413/2016

This the 5<sup>th</sup> day of December, 2018

## **Hon'ble Ms. Nita Chowdhury, Member (A)**

Sh. Gajraj, Age 61,  
S/o Shri Harpal,  
R/o 179, Chilla Saroda Bangar,  
Village Dallupura, Vansundhra Enclave,  
Delhi-110091 - Applicant

(By Advocate: Mr. Dinesh S. Badiar)

## VERSUS

1. The Commissioner,  
East Delhi Municipal Corporation,  
Institutional Area, Patparganj,  
Delhi-110092
2. The Assistant Director (Vigilance)  
East Delhi Municipal Corporation,  
Vigilance Department,  
Institutional Area, Patparganj,  
Delhi-110092 - Respondents

(By Advocate: Mr. KM Singh)

## ORDER (Oral)

The applicant has filed this Original (OA) seeking the following reliefs:-

“(a) To direct the respondents to release the pension and pensionary benefits as well as fixing monthly pension,

immediately without insisting RDA case which is pending since 2008 and said RDA case bearing No.1/5/2008 be declared as null and void, ab-initio and meaningless as well as no charge sheet has been issued.

- (b) The applicant most respectfully prayed that this Hon'ble Tribunal may be pleased to pass an order to extending the benefits of judgment dated 02.07.2014 passed in OA No. 2240/2013.
- (c) To direct the respondents to pay the interest on the entire retiral dues @ 18% per annum from the date of retirement till the date of actual payment is made for which the applicant is entitled to.
- (d) To allow the application with all consequential benefits.
- (e) Cost of proceedings may kindly be awarded in favour of the applicant and against the respondents, as the applicant is being made to run illegally and arbitrarily by the respondents.
- (f) Any other relief which this Hon'ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant.”

2. When the matter is taken up, counsel for the applicant states that the applicant is not in touch with him and has thus no instructions about the matter.

3. Counsel for the respondents has filed a detailed reply in which he has shown the amounts of payment made to the applicant. As per the details, GPF, GIS, Leave Encashment, Provisional Pension etc. are shown and the payments against the same have also been given. The same are not disputed b the counsel for the applicant. Hence, nothing remains in this OA and the same is disposed of as dismissed. No costs.

**(Nita Chowdhury)**  
**Member (A)**

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